Therefore, I appeal to the Prime Minister to intervene in the matter and take action immediately to save the live: of innocent fishermen. With these words I conclude.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Now, we will take up Special Mentions. Shri Sarnda Mohanty—absent Shri Ramachandran Pillai. Kindly bear about the lime.

Deteriorating Conditions in Prisons

SHRI RAMACHANDRAN **PILLAI** (Kerala): Sir, I wish to bring to the notice of this august House and the Government the deteriorating conditions of prisoners in jails and the inhuman attitude of the jail authorities to the inmates and the need to have immediate jail reforms. The tragic death of Rajan Pillai, belonging to Kerala reveals the inhuman attitude of the jail authorities towards human lives. He was seriously ill. Despite repeated requests from him, he was not sent to the hospital. Had he been sent to hospital, his life would have been saved. I am not going into the merits of his Singapore case. Only an extradition request was pending before the Court. And the Extradition Court also did not send him for medical treatment. We all know, Sir, that certain persons who have links with higher-ups are misusing the anticipatory bail provisions of the Criminal Procedure Code. There were also allegations that someone who had some links with the higher-ups was trying to finish him or eliminate him. I do not want to go into the details. I request the Govenment to look into all those aspects and conduct an impartial inquiry and take appropriate action against the culprits. Thank you.

THE VICE -CHAIRMAN (SHRI SATISH AGARWAL): Thank you very much. Precision is a rare quality with Mr. Ramachandran Pillai.

SHRI M. P. ABDUSSAMAD SAMADANI (Kerala): Sir, I want to associate myself with it.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Abdussamad Samadani, you want to associate yourself with it. Simply associate yourself with it and don't speak, please.

M. P. ABDUSSAMAD SHRI SAMADANI: Sir, just like the hon. Member, Shri Ramachandran Pillai, who spoke here on this issue, I also belong to Kerala. The tragedy of Rajan Pillai has shocked and enraged the people of the entire country in general, and the people of Kerala in particular. Rajan Pillai did not commit any crime in India. Physically he was ill and mentally he was put to every kind of torture. Actually, Sir, Mr. Rajan Pillai's case is a case of punishment without trial and it is a kind of extrajudicial hanging. The Court had ordered for a thiough medical examination of Mr. Pillai, but the Jail authorities ignored that order. "If my client does not get immediate medical treatment, he is going to die."—this was the statement made by the counsel of Mr. Rajan Pillai in the Court on July 5, and two days later he died.

Sir, I may be allowd to quote a few words from "India Today".

"His mouth, his nose oozed rivulets of blood that trickled into a delta of red over his face."

"Now a contorted and puffy mark of his former self as he lay dying on *a* stretcher in the dingy, crowded casualty ward of Delhi's Deen Dayal Upadhyaya Hospital. Its staff could nor find a sheet to cover him, a last rite, that is the starkest privilege of

even the poorest of the poor. But he was among the richest of the rich and yet, death, before it levelled him, denied him even a modioum of dignity in his last moments."

Had Rajan Pillai been timely medical attention...

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): I am sorry. You arc simply associating yourself.

SHRI M. P. ABDUSSAMAD SAMADANI: I am only associating myself.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): No." This is a Special Mention.

SHRI M. P. ABDUSSAMAD SAMADANI: Sir, one or two sentences more.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): No, no. This is a Special Mention. Your name is also not there. Your association cannot be longer than the original mover's speech.

SHRI M. P. ABDUSSAMAD SAMADANI: Sir, actually the problem is with our system. We have to humanise the system.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): That is why a high-level inquiry is being held. Mr. Samadani, you are only associating yourself. That is all.

SHRI M. P. ABDUSSAMAD SAMADANI: Sir, I conclude. Thank you.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Shri S. Madhavan. Absent. Dr. Ranbir Singh.

Holding up of Janta Express Train Running Between Delhi and Saharanpur at Rampur Maniharan Railway Station on the 3rd August, 1995.

डा0 रणबीर सिंह (उत्तर प्रदेश) : धन्यवाद उपसभाध्यक्ष महोदय। मैं हाउस के सामने और रेलवे मिनिस्ट्री के सामने एक महत्वपूर्ण मसला पेश करना चाहता हूं। सहारनपुर-शामली मार्ग से दिल्ली तक डी०एम०यू० गाड़ी जब एक वर्ष पहले चलायी गयी थी तो उस क्षेत्र के ग्रामीणों को काफी राहत मिली थी। यहण गाड़ी दिल्ली से सहारनपुर 4 घंटे में पहुंच जाती थी। यह हर छरेटे स्टेशन पर रूकती थी और किराया भी सिर्फ 25 रूपए था। इस की खास बात यह थी कि यह छोटे-से-छोटे गांव से होकर गुजरती थी क्योंकि दिल्ली और सहारनपुर के बीच में कोई बडा शहर इस रास्ते पर नहीं आता हैं।

महोदय, 25 जनवरी, 95 से इस गाडी का एक चक्कर बिना किसी कारण रद्द कर दिया गया जिससे कि शाम को दिल्ली से सहारनपुर जाने वाले यात्रियों को बड़ी कठिनाई और परेशानी हो रही है और इस गाड़ी के रद्द किए जाने का तभी से इस क्षेत्र के ग्रामीण भारी विरोध करते आ रहे हैं। महोदय, धरना, प्रदर्शन और ज्ञापन देने और 6 माह बीत जाने के बावजुद भी रेल मंत्रालय के अधिकारियों के कानों पर जब जुं नहीं रेंगी तो क्षेत्र के ग्रामीणों ने 8 दिन पूर्व रेल मंत्री को भेजे गए पत्र में मांग की कि यदि 1 अगस्त तक पुनः डी०एम०यु० गाडी को नहीं चलाया गया तो 2 अगस्त से क्षेत्र के लोप रेल यातायात उप्प कर देंगे और अपनी पूर्व चेतावनी के अनुसार हजारों की तादाद में ग्रामीणों ने दिल्ली से सहारनपुर आस रही जनता एक्सप्रेस को रामपुर मनिहारन से 6 किलोमीटर दूर सोना अर्जुनपुर स्टेशन पर रोक लिया और रेल यातायात उप्प कर दिया। महोदया, एक महत्वपूर्ण बात यह थी कि ये प्रदर्शनकारी किसी भी राजनीतिक दल या संगठन से जुड़े हुए नहीं थे। ये रेलगाडी 8 घंटे रूकी रही तो भी रेल विभाग का कोई उच्च-अधिकारी घटना स्थल पर नहीं पहुंचा और एस०एस०पी०, ए०डी०एम० सहारनपुर के रेल विभाग केण क्षेत्रीय अधिकारियों से संपर्क करने पर कोई आशाजनकं उत्तर नहीं मिला।

महोदय, प्रदर्शनकारियों का यात्रियों को परेशान करने का कोई इरादा नहीं था और उन्होंने किसी यात्री को आवश्यक कार्य होने पर उन्हें अपने निजी वाहनों से